

के 59वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्यवाही के संबंध में कल्याण मंत्रालय (जनजातीय विकास प्रभाग) के संबंध में छठा प्रतिवेदन और कार्यवृत्त।

- (ii) माडर्न फूड इन्डस्ट्रीज (इंडिया) लिमिटेड में अनुसूचित जातियों और अनुसूचित जनजातियों के लिए आरक्षण और उनके नियोजन के संबंध में खाद्य प्रसंस्करण उद्योग मंत्रालय (ग्यारहवीं लोक सभा) के संबंध में सातवां प्रतिवेदन और कार्यवृत्त।
- (iii) दक्षिण मध्य रेलवे में अनुसूचित जातियों और अनुसूचित जनजातियों के लिए आरक्षण और उनके नियोजन के संबंध में रेल मंत्रालय (रेल बोर्ड) (ग्यारहवीं लोक सभा) के संबंध में आठवां प्रतिवेदन और कार्यवृत्त।
- (iv) अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति अध्ययन दल I एवं II के चार दौरा प्रतिवेदन।

**(The Deputy Chairman in the Chair)**  
**ALLOCATION OF TIME FOR**  
**DISPOSAL OF GOVERNMENT AND**  
**OTHER BUSINESS**

THE DEPUTY CHAIRMAN: Hon. Members, I have to inform you that the Business Advisory Committee at its meeting held on Wednesday, the 30th April, 1997, allotted time for Government legislative business as follows:

<i>Business</i>	<i>Time Allotted</i>
Consideration and return of the following Bills, after they are passed by Lok Sabha:	
(i) The Appropriation (Railways)	
No. 3 Bill, 1997	One day
(ii) The Appropriation (No. 3) Bill, 1997	Two days

**LEAVE OF ABSENCE**

THE DEPUTY CHAIRMAN: I have to inform the Members that a letter has been received from Shri A.S. Chowdhri, stating that he has not been keeping well and, therefore, unable to undertake the journey and devote time for the Parliamentary duties during the 180th Session of the Rajya Sabha. He has,

therefore, requested for grant of leave of absence from all sittings of the House during the current Session.

Does he have the permission to remain absent from all the sittings of the House during the current Session?

(No hon. Member dissented)

THE DEPUTY CHAIRMAN: Permission to remain absent is granted.

I have also to inform the Members that another letter has been received from Smt. Ila Panda, stating that she is proceeding to the USA for her health Check-up and, therefore, unable to attend the entire sittings of the second and third part of the 180th Session. She has, therefore, requested for grant of leave of absence accordingly.

Does she have the permission of the House for remaining absent from the entire sittings of the second and third part of the 180th Session?

(No hon. Member dissented)

THE DEPUTY CHAIRMAN: Permission to remain absent is granted.

**MOTION FOR ELECTION TO THE**  
**CENTRAL SILK BOARD**

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA): I move the following Motion:—

"That in pursuance of clause (c) of sub-section (3) of Section 4 of the Central Silk Board Act, 1948 (61 of 1948), this House do proceed to elect, in such manner as the Chairman may direct, one Member from the Members of the House to be a member of the Central Silk Board."

*The motion was adopted.*

**ANNOUNCEMENT RE. GOVERNMENT**  
**BUSINESS FOR THE WEEK**  
**COMMENCING 5TH MAY, 1997**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S. R. BALASUBRAMONIYAN): Madam, with your permission, I rise to